

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.409
IB/665/ND/2023

IN THE MATTER OF:

IDBI Trusteeship Services Ltd.	...	Applicant
Versus		
SayaBuildcon Pvt Ltd.	...	Respondent

under Section 7(IBC) Code, 2016

Order delivered on 26.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Vikrant Pachnanda, Mr. Mukul Katyal, Adv.
For the Respondent	: Mr. Satendra Rai, Ms. Saloni Sharma, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present physically. Heard the arguments on behalf of the Applicant in part. For continuation of the arguments on behalf of the Applicant, let this matter be posted to **20.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)